

THE HIGH COURT OF ORISSA, CUTTACK
OFFICE ORDER

Dated, the 12th January, 2022

It is hereby notified for general information that in view of the unprecedented surge in COVID-19 cases in the State and due to increase in the COVID-19 positive cases amongst the staff of the High Court, the High Court and its offices shall be completely shutdown from 13th January, 2022 to 17th January, 2022, both dates inclusive. The offices of the High Court shall resume functioning on 18th January, 2022.

Accordingly, the Benches earlier notified for 13th January, 2022 and 17th January, 2022 shall stand cancelled. During the period from 18th January, 2022 to 4th February, 2022 the High Court will function with two Division Benches and seven Single Benches to take up only the exceptionally urgent cases. The cases adjourned to specific dates during the period from 18th January, 2022 to 4th February, 2022 shall be listed from 07.02.2022 onwards. Mentioning of routine matters may be avoided during the said period.

The Full Court Reference earlier scheduled to be held on 13th January, 2022 shall be held on 18th January, 2022 at 2.00 P.M. in virtual mode.

All concerned are requested to cooperate with the arrangements made with a view to containing the spread of COVID-19 and to follow the SOP issued in that regard.

BY ORDER

Sd/- S.K. Mishra
REGISTRAR (JUDICIAL)

Memo No. 886 (150) / Dtd. 12th January, 2022

Copy forwarded to:-

1. All Officers of the Court;
 2. The Asst. Registrar-cum-Sr. Secretary to Hon'ble the Chief Justice;
 3. All Asst. Registrar-cum-Sr. Secretaries/Secretaries to the Hon'ble Judges of the Court;
 4. All Superintendents of the Court;
 5. The Technical Director, NIC, Orissa High Court to upload in the website of the Court;
 6. The Medical Officers of the Court;
 7. Notice Board;
- for information and necessary action.


SPECIAL OFFICER (SPL. CELL)

Memo No. 887 (80) / Dtd. 12th January, 2022

Copy forwarded to the :-

1. Secretary General, Supreme Court of India, New Delhi;
2. Registrar General, All High Courts;
3. Chief Secretary to Govt. of Odisha, Bhubaneswar;
4. Advocate General, Odisha, Cuttack;
5. Principal Secretary to Govt. of Odisha, Home Department, Bhubaneswar;
6. Principal Secretary to Govt. of Odisha, Finance Department, Bhubaneswar;
7. Principal Secretary to Govt. of Odisha, Law Department, Bhubaneswar;
8. Principal Secretary to Govt. of Odisha, Health & Family Welfare Department, Bhubaneswar;
9. Director, Odisha Judicial Academy, Cuttack;
10. Member-Secretary, Odisha State Legal Services Authority, Cuttack;
11. District & Sessions Judges.....(All) of the State;
12. Assistant Solicitor General of India for the High Court of Orissa;
13. President, High Court Bar Association, Cuttack;
14. Secretary, High Court Bar Association, Cuttack;
15. Commissioner of Police, Police Commissionerate, Bhubaneswar;
16. Deputy Commissioner of Police, Cuttack;

for information and necessary action.


12.01.2022

SPECIAL OFFICER (SPL. CELL)

Memo No. 888 (08) / Dtd. 12th January, 2022

Copy forwarded to:-

1. The Presiding Officer, Industrial Tribunal, Bhubaneswar / Rourkela;
 2. The Presiding Officer, Cooperative Tribunal, Bhubaneswar;
 3. The Presiding Officer, State Education Tribunal, Bhubaneswar;
 4. The Chairman, Sales Tax Tribunal, Cuttack;
 5. The Member, 2nd MACT, Cuttack / Sambalpur / Berhampur;
- for information and necessary action.


12.01.2022

SPECIAL OFFICER (SPL. CELL)